

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION No. 3240
(TO BE ANSWERED ON 22.03.2017)**

COMMUNITY RADIO

3240.SHRI B.V.NAIK:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government has mandated the Community Radio Stations for daily submission of programmes to be broadcast;
- (b) if so, the details thereof alongwith the reasons therefor ;
- (c) whether certain stakeholders have opposed to the move of the Government and if so, the details thereof; and
- (d) the corrective steps taken by Government in this regard ?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING [COL RAJYAVARDHAN RATHORE (Retd.)]

(a) to (d) The clause 8.1(a) of the Grant of Permission Agreement, signed between Ministry of Information and Broadcasting and Permission holder, prescribes that “the Permission holder at its own cost shall, preserve the recordings of broadcast material for a period of three months from the date of broadcast and produce the same to the Grantor or its authorized representative, as and when required”.

It was decided that for review on a regular basis, Community Radio Stations may send their recordings of broadcast through email in June 2015. However, as most stations did not find it convenient due to various reasons, the decision was not enforced. The Community Radio Stations, however, continue to preserve the recordings of broadcast material for a period of three months from date of broadcast.
